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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 50 of 1993

Anil Kumar Yadav Applicant
Versus
Union of India and Ors Respondents

HON'BLE MR. MAHARAJ DIN, MEMBER(J)

The applicant has approached this Tribunal seeking the relief of compassionate appointment under Section 19 of the Administrative Tribunals Act.

2. The father of the applicant late Sri Beni Madhav Yadav was a permanent and confirmed labour in 503 Army Base Workshop, Allahabad, he was allotted ticket No. 4839. He served the department for more than 22 years and had died on 20.1.85 in harness. The widow of the deceased employee after the death of her husband submitted application seeking the employment of her eldest son who is the applicant.

The application submitted by the widow of the deceased employee was ^{replied} employed vide letter dated 9.5.89 (Annexure 2) by which she was informed that the name of her eldest son has been registered in the Waiting list and it is put at sl. no. 21.

3. The applicant ^{who} is the son of the deceased employee has not been given any appointment so far, so he has approached this Tribunal.

4. I have heard the learned counsel for the parties and perused the record of this case.

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5. The application moved by the mother of the applicant was referred for repl² vide (Annexure A2) in the year 1989. Thereafter, the respondents informed the applicant vide letter dated 12.10.89(Annexure 3) that he was being considered for appointment as labour in the pay scale of Rs.750/- in the workshop. He was also required to submit certain documents. The applicant in reply of that letter submitted ^{documents} and also moved representation (Annexure 5) dated 27.3.91 requesting to provide employment. The representation has not been replied so far.

6. Thus considering these facts and circumstances of the case the application is partly allowed with the direction to the respondents either to provide the employment to the applicant or to dispose of his representation (Annexure A5) with by ² with reasoned and speaking order within a period of three months from the date of communication of this order. There will be no order as to costs.


Member (J)

Dated: 11th January, 1994

(Uv)